

FIR No.OD-PCE-080/2020
U/s 379/411 IPC
PS Paschim Vihar East
State Vs. Md. Asif

11.06.2020

Present: None for the State.
Sh. Arvind Vats, Ld. Counsel for applicant/accused Md. Asif
S/o Insaf Ali R/o House No.952, K-Block, Mangol Puri, Delhi-
83.

An application for grant of bail has been moved on behalf of
applicant/accused Md. Asif.

Reply to the above application has been filed by IO ASI Dilbag
who has objected to release of accused.

During the course of arguments, previous involvement report of
accused has been placed on record by Ld. Counsel for the accused himself
and stated that accused is in JC since 29.05.2020, he has been falsely
implicated in the present matter and is the sole bread earner in his family.

Arguments heard.

On the basis of previous involvement report, it appears that
accused is involved in five more cases mostly related to theft. In the above
circumstance, this Court is not inclined to grant regular bail. However,
without going into the merits of the case as well as taking a step towards the
de-congestion of the jail and to protect health and safety of the accused as
well as jail inmates, and in pursuance of minutes of High Power Committee
dated 18.05.2020, this is a fit case to grant interim bail to accused.



Applicant/accused Md. Asif is released on interim bail for a period of 45 days on furnishing personal bond in the sum of Rs.10,000/- subject to the satisfaction of Jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Applicant/accused Md. Asif shall surrender before the Jail Authority Concerned after expiry of interim bail for the period of 45 days. Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be given dasti as prayed for.



(Aakanksha)

Duty MM/West/Delhi/11.06.2020

FIR No.OD-PCE-0887/2019

U/s 379/411 IPC

PS Paschim Vihar East

State Vs. Md. Asif

11.06.2020

Present: None for the State.

Sh. Arvind Vats, Ld. Counsel for applicant/accused Md. Asif
S/o Insaf Ali R/o House No.952, K-Block, Mangol Puri, Delhi-83.

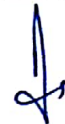
An application for grant of bail has been moved on behalf of applicant/accused Md. Asif.

Reply to the above application has been filed by IO ASI Dilbag who has objected to release of accused.

During the course of arguments, previous involvement report of accused has been placed on record by Ld. Counsel for the accused himself and stated that accused is in JC since 29.05.2020, he has been falsely implicated in the present matter and is the sole bread earner in his family.

Arguments heard.

On the basis of previous involvement report, it appears that accused is involved in five more cases mostly related to theft. In the above circumstance, this Court is not inclined to grant regular bail. However, without going into the merits of the case as well as taking a step towards the de-congestion of the jail and to protect health and safety of the accused as well as jail inmates, and in pursuance of minutes of High Power Committee dated 18.05.2020, this is a fit case to grant interim bail to accused.



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Applicant/accused Md. Asif shall surrender before the Jail Authority Concerned after expiry of interim bail for the period of 45 days. Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be given dasti as prayed for.



(Aakanksha)

Duty MM/West/Delhi/11.06.2020

FIR No.1139/15
U/s 420/406 IPC
PS Punjabi Bagh
State Vs. Rahul Gaur & Ors.

11.06.2020

Present: None for the State.
Mr. Pardeep Chettri, Ld. Counsel for applicant/accused Navneet Badla @ Navneet Gaur.

This is application for issuance of robkar to Superintendent Jail No.6, Tihar and to direct the release of applicant on furnishing personal bond on the ground that the accused is in judicial custody since 23.05.2019 and was granted bail on 24.09.2019 subject to furnishing of personal bond to the tune of Rs.1 Lakh with one surety of like amount. However, in view of order passed by the Hon'ble High Court of Delhi in WP (Crl.) 779/2020, Hon'ble High Court of Delhi has directed to release under trial prisoners without the condition of furnishing surety bond and to allow them to be released on personal bond.

Arguments heard. Perused.

Ahlmad of the concerned Court has placed on record copy of order dated 24.09.2019, whereby applicant/accused Navneet Badla was admitted on court bail subject to furnishing of personal bond of Rs.1 Lakh with one surety in the like amount. In this view, Hon'ble High Court of Delhi vide its order dated 09.04.2020 in Court in its Own motion vs. State WP (Crl.) 779/2020 has directed that "thus all bail orders, passed by this Court or by Court subordinate to it, on or before 07.04.2020, in pursuance



Contd...2/-

FIR No.601/2020
U/s 379/411 IPC
PS Mundka
State Vs. Somvir

11.06.2020

Present: None for the State.
Ld. LAC Mr. J. K. Tripathi for the applicant/accused Somvir S/o
Sh. Ram Swaroop R/o House No.B-1227, J J Colony, Sawada,
Delhi.

An application U/s 437 Cr.P.C. has been filed on behalf of
accused Somvir seeking interim bail for 45 days stating that he is in custody
since 25.04.2020 and that he be enlarged on interim bail for 45 days in view
of COVID-19 Pandemic.

Report has already been received from Central Jail No.1, Tihar
regarding satisfactory conduct of accused during his custody in jail.

Arguments heard on the interim bail application.

Without going into the merits of the case as well as taking a step
towards the de-congestion of the jail and to protect health and safety of the
accused as well as jail inmates, and in view of minutes of High Power
Committee dated 28.03.2020 and 18.05.2020, this is a fit case to grant
interim bail for 45 days. Hence, applicant/accused Somvir is released on
interim bail for a period of 45 days on furnishing personal bond in the sum
of Rs.10,000/- subject to the satisfaction of Jail Superintendent concerned,
who shall ascertain from PS concerned as to whether the address furnished
by the accused is verified or not.

Contd....2/-



-2-

Applicant/accused Somvir shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days, until his bail is extended. Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be given dasti to L.d. Advocate, as prayed for.



(Aakanksha)

Duty MM/West/Delhi/11.06.2020

FIR No.481/2020
U/s 392/411/34 IPC
PS Khyala
State Vs. Visha @ Podha

11.06.2020

Present: None for the State.
Sh. Nagender Singh, Ld. Counsel for applicant/accused Vishal
@ Podha S/o Late Sh. Nagina Rai R/o House No. 5A/110, Vishnu
Garden, Delhi.

An application for grant of bail has been moved on behalf of
applicant/accused Vishal @ Podha. However, during the course of arguments, Ld.
Counsel for the accused has prayed for interim bail of 45 days.

It has been argued that the accused is aged 23 years and is in JC since
03.06.2020.

Reply to the above application has been submitted on behalf of
IO/ASI Yogender Kumar wherein he has stated that TIP proceedings have to be
conducted on 18.06.2020 and co-associates are yet to be arrested and robbed
money is yet to be recovered.

Arguments heard. Perused.

Without going into the merits of the case, in pursuance of minutes of
High Power Committee dated 28.03.2020, 07.04.2020, 18.04.2020 and
18.05.2020, since the offence is punishable upto 10 years, as such this is not a fit
case to grant interim bail. Hence, the same is dismissed.

Application is disposed of accordingly.

Copy of this order be given dasti.

(Aakanksha)

Duty MM/West/Delhi/11.06.2020

**FIR No. Not known
U/s Not known
PS Paschim Vihar West
State Vs. Aman @ Anda**

11.06.2020

Present: None for the State.
Mr. Manish Kumar, Ld. Proxy Counsel for applicant accused
Aman.

This is an application seeking direction from Superintendent Jail No.4, Tihar Jail to provide the details of cases in which accused is in custody. Case details have been furnished by Dy. Superintendent, Central Jail No.4 stating that accused Aman is in custody in FIR No.103/2020 u/s 356/379/411 IPC and in FIR No.3514/2020 u/s 379 IPC, whereas he is on bail in FIR No.1005/2019 u/s 379/411 IPC.

Details have been provided to Ld. Proxy counsel for the accused.
Hence, application is disposed of as aforesaid.


(Aakanksha)
Duty MM/West/Delhi/11.06.2020

No.

Gurpreet Singh vs. Navdeep Singh @ Raja

11.06.2020

Present: None for the State.
Sh. Yash Pal Jolly, Ld. Counsel for applicant/complainant.

Status report has been filed.

Ld. Counsel for applicant has placed on record certain photographs pleading that an FIR u/s 307/506/326/34 ought to be registered.

Be put up for consideration on 12.06.2020.


(Aakanksha)

Duty MM/West/Delhi/11.06.2020

FIR No.687/18
U/s 156(3) CrPC
PS Ranhola
State Vs. Hairan Kumar

11.06.2020

Present: None for the State.
Ld. Counsel for the applicant through telephonically
no.9811728775 called.

Status report not received from the IO concerned.

Let fresh status report/ATR be called from the IO/SHO
concerned for 15.06.2020.


(Aakanksha)

Duty MM/West/Delhi/11.06.2020

No.

Shalu & Anr. vs. Neeraj Gondia & Anr.

11.06.2020

Present: Ld. Counsel for the applicant through telephonically on
9910808880.

Sh. Amit Gauba, Ld. Counsel for the non-applicant.

Ld. Counsel for the non-applicant seeks time to file the reply.
Ld. Counsel for non-applicant is directed to file the reply to the urgent
applicant and application for vacation of stay on or before the next date of
hearing.

Put up for reply/arguments on 17.06.2020.


(Aakanksha)

Duty MM/West/Delhi/11.06.2020

FIR No.2074/2020
U/s 379/411/34 IPC
PS Nihal Vihar

11.06.2020

Present: None.

Release warrant has been received back from Tihar Jail, Delhi with a report that accused Nikhil S/o Nand Ram is lodged in the jail in FIR No.130/2020, 842/19, 759/19, 43488/19 and 764/19 but he is not detained in FIR No.2074/2020 of PS Nihal Vihar.

Accordingly, let bail order of accused Nikhil Kumar S/o Nand Ram in the above FIR Number be called from the concerned Court.

Since release warrant has been signed by Ms. Neetu Nagar, Ld. MM (Mahila Court-01) West, Tis Hazari, **let bail bonds and bail order be also called from the above court.**

Put up for 13.06.2020.


(Ananksha)

Duty MM/West/Delhi/11.06.2020

Vehicle no. DL1RZ4717

09.06.2020

Present: Ld. APP for the State.

Registered owner along with counsel in person.

At request, put up on 11.06.2020.

(NEETU NAGAR)

D/MM (Mahila Court)-01, West,
THC/Delhi/09.06.2020

11/6/2020

pr: None for the State

Ld. Cl. Sr. P. M. Singh along with
Registered owner of the vehicle

Let fresh status report be called
for STA commenced on 13/06/2020.

पुलिस दफ्तरी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
To Mahila Courts, Delhi
11/6/2020

FIR No.171/18
U/s 379/411/34 IPC
PS Hari Nagar
State Vs. Jagdish Sharma

11.06.2020

Present: None for the State.
Sh. Prince Sharma, Ld. Counsel for the applicant.

Ld. Counsel for the applicant seeks to withdraw the present application.

Heard.

At request, present application is dismissed as withdrawn.
Application stands disposed of accordingly.


(Aakanksha)
Duty MM/West/Delhi/11.06.2020

FIR No. 842/19
U/s 379/411/34 IPC
PS Nihal Vihar
State Vs. Gaurav

11.06.2020

Present: None for the State.
Mr. Gautam Kumar, Ld. Counsel for applicant/accused Gaurav.

This is an application seeking direction from Superintendent Jail No.3, Tihar Jail to provide the details of cases in which accused is in custody. Case details have been furnished by Dy. Superintendent, Central Jail No.3 stating that accused Gaurav is in custody in FIR No.764/19 PS Nihal Vihar.

Details have been provided to Ld. counsel for the accused.
Hence, application is disposed of as aforesaid.



(Aakanksha)
Duty MM/West/Delhi/11.06.2020

SHO to Report 29-5-2020

Metropolitan Magistrate
Tis Hazari Court, Delhi
21/5/2020

J/C

To: Counsel for applicant.
At request to come up
on 11/06/20.
Fresh reply be called
from IO on MDOP.
03/6/20

IN THE COURT OF SH Sri. Dutt M. M. MM
TIS HAZARI COURT, DELHI

IN RE:

State VS Gaurav Sharma.
S/o Shri Navinder Sharma.
FIR No. 441/2020
U/S 392/411/349.P.C
P.S. Rajawin Garden.
Date of Arrest 10/5/2020

SHO to appear in
period and report on
04/6/20 at 2.00 PM

MM 21/5/20

Application for bail u/s 437 Cr.PC. on behalf of
accused/Applicant

It is submitted as under:-

1. That the above named accused/applicant has been
arrested by concerned Police Station Delhi and now he is
in J.C. since 11/5/2020

2. That case against the applicant/accused is false and
concocted.

3. That nothing incriminating has been recovered from
the possession of the accused or at his instance.

4. That the accused/applicant has nothing to do with
alleged offence and has been falsely implicated.

5. That the applicant/accused is no more required by the
police for any kind of investigation.

6. That the accused/applicant will not misuse the liberty
on bail, if he is admitted to bail.

04/5/20
At. Now
line now
for up
03/5/20
consideration

11/06/2020
for two applicants
let from States be called
for 20/5/20 case
11/06/2020
JMM/Weest Dec
11/06/2020

FIR No.441/2020
U/s 392/411/34 IPC
PS Rajouri Garden
State Vs. Harpinder Singh

11.06.2020

Present: None for the State.
Ld. Counsel Mr. Maesh Kumar Patel for the applicant.

Reply filed. Perused.

Let fresh reply be called from SHO concerned along with CCTV
footage for 15.06.2020.



(Aakanksha)
Duty MM/West/Delhi/11.06.2020

FIR No.8813/20

U/s 379 IPC

PS Paschim Vihar

State Vs. Kishan Chand Bhandari

11.06.2020

Present: None for the State.
 None for applicant.

Put up for consideration on 18.06.2020.



(Aakanksha)

Duty MM/West/Delhi/11.06.2020

FIR No.33787/19
U/s 379/411/34IPC
PS Paschim Vihar West
State Vs. Aman

11.06.2020

Present: None for the State.
None for applicant.

Put up for consideration on 18.06.2020.


(Aakanksha)
Duty MM/West/Delhi/11.06.2020

FIR No.611/2020
U/s 188 IPC
PS Nihal Vihar
State Vs. Sunny Jain

11.06.2020

Present: None for the State.
None for applicant.

Put up for consideration on 18.06.2020.



(Aakanksha)

Duty MM/West/Delhi/11.06.2020

FIR No.622/2020
U/s 356/379/411 IPC
PS Nihal Vihar
State Vs. Santosh

11.06.2020

Present: None for the State.
None for applicant.

Put up for consideration on 18.06.2020.



(Aakanksha)

Duty MM/West/Delhi/11.06.2020

77
FIR No.2673/2020
U/s 379/411 IPC
PS Hari Nagar
State Vs. Rohan @ Chhotu

11.06.2020

Present: None for the State.
None for applicant.

Put up for consideration on 18.06.2020.



(Aakanksha)

Duty MM/West/Delhi/11.06.2020

FIR No.103/2020
U/s 379/411 IPC
PS Paschim Vihar
State Vs. Aman

11.06.2020

Present: None for the State.
None for applicant.

Put up for consideration on 18.06.2020.



(Aakanksha)
Duty MM/West/Delhi/11.06.2020

**FIR No.144/2020
U/s 188/269 IPC
PS Punjabi Bagh
State Vs. Amarjot Singh**

11.06.2020

Present: None for the State.
None for applicant.

Put up for consideration on 18.06.2020.



**(Aakanksha)
Duty MM/West/Delhi/11.06.2020**

FIR No.152/2020
U/s 188 IPC
PS Mundka
State Vs. Anita Gupta

11.06.2020

Present: None for the State.
None for applicant.

Put up for consideration on 18.06.2020.



(Aakanksha)
Duty MM/West/Delhi/11.06.2020

FIR No.365/18
U/s 392/411/34 IPC
PS Rajouri Garden
State Vs. Rajender @ Babu

11.06.2020

Present: None for the State.
None for applicant.

Put up for consideration on 18.06.2020.


(Aakanksha)
Duty MM/West/Delhi/11.06.2020

FIR No.375/2020
U/s 188 IPC
PS Paschim Vihar
State Vs. Deepanshu Sachdeva

11.06.2020

Present: None for the State.
None for applicant.

Put up for consideration on 18.06.2020.



(Aakanksha)

Duty MM/West/Delhi/11.06.2020

FIR No.590/18

U/s 336/452/506 IPC

PS Rajouri Garden

State Vs. Rohit Kapoor

11.06.2020

Present: None for the State.
None for applicant.

Put up for consideration on 18.06.2020.


(Aakanksha)
Duty MM/West/Delhi/11.06.2020

IN THE COURT OF LD. DUTY M.M. DELHI.

IN THE MATTER OF :

STATE

VS.

SANJAY KHAN

S/O Sh.

MAHAB AHMED

F.I.R. NO.

198/2020

U/S.

379/414

IPC

P.S.

KHYALA

SENT TO J.C.

01/6/2020

APPLICATION FOR BAIL UNDER SECTION 437
CR.P.C. ON BEHALF OF APPLICANT/ACCUSED.
ON BASIS OF COVID 19, CORONA.
MOST RESPECTFULLY SHOWETH:-

1. That the above named applicant has been falsely implicated in the above noted case.
2. That the applicant/accused has been arrested by the police and is being produced before this Hon'ble court.
3. That the applicant/accused is innocent and is not previous convict.
4. That the applicant/accused belongs to respectable family.
5. That nothing incriminating has been recovered from the possession of the accused.
6. That there is no any purpose will be served keeping in a judicial custody.

11/6/2020. Pr. Mr. Anil Kr. Mishra, Ld. CC for accused Sanjay Khan. During arguments, he prayed for interim bail seek stating accused is in custody since 01/06/2020. Since 15 days have not elapsed as per H.P.C minutes dt. 10/6/2020, let the same be kept for 16/6/2020.

माननगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Mahila Courts, Delhi

FIR No.125/20
State Vs. Karan @ Pandat
PS Tilak Nagar

08.06.2020

Present:- Ld. APP for State.

Sh. Riyaz Mohd. Id. Counsel for applicant.

Reply not filed.

Let the same be called from IO/SHO concerned for 11.06.2020.

(Deepika Thakran)
DUTY MM(WEST)
08.06.2020

11/6/2020. fr: None for State.
Sh. Riyaz Mohd. Id. counsel for applicant/accused.
Reply has not been filed. Let reply be
filed by IO/SHO positively on 13/6/2020.

JS
DMM

FIR No.44090/19

State Vs. Karan @ Pandat

PS Tilak Nagar

08.06.2020

Present:- Ld. APP for State.

Sh. Riyaz Mohd. Id. Counsel for applicant.

Reply filed.

Put up for consideration on 11.06.2020.

(Deepika Thakran)
DUTY MM(WEST)
08.06.2020

11/6/2020. fr. None for state -
Sh. Riyaz Mohd. Id. counsel for applicant/
accused.

Reply has been received. At request of counsel,
let the same be put up with connected
fir no. 12570 on 13/6/2020.


DMM



IN THE HON'BLE COURT OF LD. DUTY MM, TIS
HAZARI COURTS, DELHI

IN THE MATTER OF:-

State

Vs.

Deepika Gupta

E-FIR No. 8916/2020
U/s 379 IPC
P.S. Tilak Nagar
Distt. West, Delhi

APPLICATION ON BEHALF OF THE APPLICANT
NAMELY DEEPIKA GUPTA FOR THE REPORT OF
THE UNTRACED VEHICLE STOLEN REPORT.

MOST RESPECTFULLY SHOWETH:-

1. That the applicant is the rightful owner of the vehicle bearing no. DL-5CQ-0592, Model Maruti Swift VDI, Make Maruti Suzuki India Ltd.
2. That the vehicle of the applicant has been stolen on 15.03.2020 to 16.03.2020 at about 23:50 P.M. to 09:00 A.M. from Ganesh Dass, Khatri Marg, Near Bank of Baroda, Tilak Nagar, Delhi.
3. That the said stolen vehicle has been complain by the applicant namely Deepika Gupta for the recovery of the above said vehicle.

महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
टील हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

BEFORE THE HON'BLE COURT OF LD. DUTY
C.M.M./M.M. (WEST), THC, DELHI

In the matter of: -

State

V/s

Fayari Ringfapam & Ors.

09/06/2020
Pr. cl. for applicant
SHO/IO to report
for 11/06/2020.

FIR No. - 0129/2020

U/s - 420/34 IPC

P.S. - Tilak Nagar

FIR Date: - 11/03/2020

SUBJECT: - APPLICATION FOR CALLING THE STATUS REPORT IN
ABOVE NOTED CASE FROM THE SHO/IO OF PS: TILAK NAGAR.

1. That the applicant is complainant in above noted case, the above noted FIR was registered at P.S.: - Tilak Nagar, against the unknown accused persons.
2. That the complainant shared all required and available information with IO/SHO, about the accused persons and the Bank account numbers used to commit this fraud. The one of the accused Fayari Ringfapam was arrested by the IO, P.S.: - Tilak Nagar, however, the accused Fayari Ringfapam got

Copy Received
Atul Kumar
09/06/2020

11/6/2020
Pr. cl. for applicant
No report received till date.
SHO/IO to Report for 15/6/2020.

JS
Dmm

MC No.630/2019

Avantica vs. Ankur Mahajan & Ors.

11.06.2020

Present: None for the complainant.
Sh. Ankur Mahajan/respondent no.1 in person.

An application u/s 19 DV Act has been filed on behalf of complainant by respondent no.1 today stating that complainant has been unable to file the present application herself on account of disputes at the house and her counsel Sh. Shivankar Mehrotra has asked respondent no.1 to file the application today.

File be called from the Court concerned for 13.06.2020.

Let notice be issued to respondent no.2/Ms. Sushma Mahajan for reply to the above application on or before the next date in view of recent orders of the Hon'ble High Court of Delhi No.515/R&D/PSA/DHC dated 09.06.2020, the notice be issued only through email/fax/whatsapp.

Respondent no.1 has submitted mobile number of respondent no.2 as 9711254747. Let the notice be issued on the abovesaid number through whatsapp and text message.

Be put up for 13.06.2020 along with case file.

Ahlmad of the concerned court be also intimated.


(Alexanksha)

Duty MM/West/Delhi/11.06.2020

80 46

FIR No.129/2020
U/s 420/34 IPC
PS Tilak Nagar
State Vs. P. R. Ringphapam
11.06.2020

Present: None for the State.
 Ld. Counsel Mr. Rajiv Chhetri for applicant/accused P. R.
 Ringphapam.

An application for extension of interim bail has been moved on behalf of accused above named.

It has been submitted on behalf of accused that he was enlarged on interim bail for 45 days vide order dated 27.04.2020 on the basis of guidelines issues by High Power Committee in view of Covid-19 Pandemic, that the above term of 45 days expires today. Hence, his interim bail may be extended for further period of 45 days in view of minutes of HPC dated 07.05.2020.

Submissions heard.

Vide order dated 15.05.2020 in WP (C) No.3037/2020, Hon'ble High Court of Delhi has ordered that all the matters pending before subordinate Courts wherein the interim order issued were subsisting as on 15.05.2020 and expired or will expire thereafter, the same shall stand automatically extended till 15.06.2020 or until further orders. Accordingly, the interim bail granted to the above named accused stands automatically extended till 15.06.2020 in view of above order of Hon'ble High Court of Delhi and no separate order from this Court is warranted.

Application stands disposed of accordingly.

Copy of this order be given dasti

↓

(Aakanksha)

Duty MM/West/Delhi/11.06.2020

80 16

IN THE HON'BLE COURT OF LD. DUTY METROPOLITAN
MAGISTRATE, TIS HAZARI COURT, DELHI

IN THE MATTER OF :

STATE

VS.

ARPIT DHINGRA

SHO / 20 do report
for 11/06/20

APPLICANT

FIR NO. 290/20

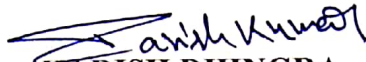
DATED: 10/04/2020

P.S. : PASCHIM VIHAR (WEST)

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09/06/20
received
Adv. Pooja Marwaha
9/6/20


HARISH DHINGRA

APPLICANT

THROUGH



[POOJA MARWAHA]
ADVOCATE FOR THE APPLICANT
AURUS LEGAL CONSULTANTS,
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Pr. Marwaha
Put up on 18/6/20
DMM / with Decn
18/6/20
MM Mahila Court-05
Tis Hazari Courts, Delhi

DELHI
DATED : 09/06/2020

FIR No.1064/2015
PS Punjabi Bagh

04.06.2020

Present: Ld. APP for the State (through CISCO Webex).
None on behalf of the applicant.

Report not received from Jail Superintendent in terms of previous order.
Let fresh court notice be issued to concerned Jail Superintendent in terms
of previous order for next date of hearing.

To come up on 11.06.2020.

(PUNEET NAGPAL)
DUTY MM (West) THC, Delhi
04.06.2020

Pr: None.

Put up for consideration
on 18/6/2020

MM West Delhi
11/4/2020-05
महानगर दण्डाधिकारी/नियंत्रक न्यायाधीश-05
MM Mahila Court-05
रीस हजारी न्यायालय, दिल्ली
T-11, 2nd Floor, Delhi

FIR No. 214/2020

P.S Paschim Vihar

09.06.2020

Present: Ld. APP for the State.

Counsel for applicant.

Let status report be called from IO / SHO concerned, for
11.06.2020.


(NEETU NAGAR)

D/MM (Mahila Court)-01, West,
THC/Delhi/09.06.2020

11/6/2020

pr: Nant

Putup on 18/6/2020


DMM/West, del

11/6/2020
महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

CC No.

Charanjeet Kaur vs. Gurpreet Singh Bedi & Ors.

11.06.2020

Present: None for petitioner.
SI Pardeep Kumar in person.

Petitioner has been contacted by the Ahlmad of this Court regarding fixing of this matter through Cisco Webex. However, petitioner has intimated that she has no objection if the matter is adjourned in view of extension of stay order by the Hon'ble Sessions Court.

Status report has been filed stating that Dr. Archana Sinha, Ld. ASJ, Tis Hazari, Delhi had passed an order dated 10.06.2020 suspending the operation of impugned order dated 06.06.2020 till today.

Today SI Pardeep Kumar has informed the Court that Ld. Sessions Judge has been pleased to further extend the suspension of operation of impugned order dated 06.06.2020 till 12.06.2020. The said fact has been corroborated by the Ahlmad of the concerned Court. Accordingly, be put up on 13.06.2020



(Aakanksha)

Duty MM/West/Delhi/11.06.2020

FIR No.254/2020
U/s 188 IPC
PS Paschim Vihar
State Vs. Unknown

11.06.2020

Present: None for the State.
Sh. Prashant Kumar, Ld. Counsel for applicant/ registered owner
Mr. Sumit, both in person.

No objection to the release of the vehicle bearing registration no.
DL 6S AY 5974 (Scooter Activa 4G) is tendered on behalf of the IO/HC
Tirender Kumar.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari,
this Court is of the considered view that the vehicle has to be released as per
the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai
Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the
Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in
case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has
been held that :-

*"59. The valuable articles seized by the police may be released to the
person, who, in the opinion of the Court, is lawfully entitled to claim such
as the complainant at whose house theft, robbery or dacoity has taken
place, after preparing detailed panchnama of such articles; taking
photographs of such articles and a security bond.*

Contd...2/-



60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 6S AY 5974 (Scooter Activa 4G)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 6S AY 5974 (Scooter Activa 4G)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.


(Aakanksha)

Duty MM/West/Delhi/11.06.2020

FIR No.9741/2020
U/s 279 IPC
PS Tilak Nagar
State Vs. Vijay Kumar

11.06.2020

Present: None for the State.

Applicant/registered owner Vijay Kumar in person

No objection to the release of the vehicle bearing registration no. **DL 4S CD 5086 (Motorcycle Passion Pro)** is tendered on behalf of the IO/HC Gurjeet Singh.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 213 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.



Contd...2/-

60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 4S CD 5086 (Motorcycle Passion Pro)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 4S CD 5086 (Motorcycle Passion Pro)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.


(Aakanksha)

Duty MM/West/Delhi/11.06.2020

FIR No.9043/2020
U/s 379 IPC
PS Paschim Vihar East
State Vs. unknown

11.06.2020

Present: None for the State.
Applicant/registered owner Rajesh Kumar in person.

No objection to the release of the vehicle bearing registration no.
DL 4S OF 5875 (Motorcycle New Activa DLX) is tendered on behalf of
the IO/ASI Sunder Singh.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari,
this Court is of the considered view that the vehicle has to be released as per
the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai
Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the
Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in
case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has
been held that :-

*"59. The valuable articles seized by the police may be released to the
person, who, in the opinion of the Court, is lawfully entitled to claim such
as the complainant at whose house theft, robbery or dacoity has taken
place, after preparing detailed panchnama of such articles; taking
photographs of such articles and a security bond.*

Contd...2/-

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60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.DL 4S OF 5875 (Motorcycle New Activa DLX) be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.DL 4S OF 5875 (Motorcycle New Activa DLX) shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed


(Aakanksha)

Duty MM/West/Delhi/11.06.2020

FIR No.443/2020
U/s 379 IPC
PS Rajouri Garden
State Vs. Unknown

11.06.2020

Present: None for the State.
Sh. Mahinder Singh, Ld. Counsel for applicant/owner Mr. Pourush Chaddha in person.

No objection to the release of the mobile handset make X-14NE 38/MI-POCO and recovered amount of Rs.1,500/- has been filed on behalf of IO ASI Rajiv.

Application perused. Submissions heard.

It has been submitted on behalf of applicant that theft of his mobile phone and an amount of Rs.5,000/- took place by some unknown person, however, only Rs.1,500/- and the mobile phone has been recovered, which may be released to the applicant. A copy of invoice dated 31.05.2019 has been placed on record.

This Court is of the considered view that the above articles have to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

Contd...2/-

60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. **mobile handset make X-14NE 38/MI-POCO** and recovered amount of Rs.1,500/- be released to the applicant/owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the articles. It is further directed that the article i.e. mobile handset make X-14NE 38/MI-POCO and recovered amount of Rs.1,500/- shall be photographed from all the angles and the serial number of the currency notes and IMEI number of the mobile handset be also kept on record. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.



(Aakanksha)

Duty MM/West/Delhi/11.06.2020

FIR No.10068/2020
U/s 379 IPC
PS Nihal Vihar
State Vs. Unknown

11.06.2020

Present: None for the State.
Sh. Arjun, brother of the registered owner/applicant Sh.
Rajveer in person.

This is an application filed for hearing through VC. However,
brother of the applicant has appeared in person.

No objection to the release of the vehicle bearing registration no.
DL 8S BH7910 (Motorcycle Apache) is tendered on behalf of the IO/HC
Narendr.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari,
this Court is of the considered view that the vehicle has to be released as per
the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai
Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the
Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in
case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has
been held that :-

*"59. The valuable articles seized by the police may be released to the
person, who, in the opinion of the Court, is lawfully entitled to claim such
as the complainant at whose house theft, robbery or dacoity has taken
place, after preparing detailed panchnama of such articles; taking
photographs of such articles and a security bond.*

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Contd...2/-

60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 8S BH7910 (Motorcycle Apache)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 8S BH7910 (Motorcycle Apache)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.



(Aakanksha)

Duty MM/West/Delhi/11.06.2020

FIR No.288/2020
U/s 188/269 IPC
PS Kirti Nagar
State Vs. Unknown

11.06.2020

Present: None for the State.
Sh. P. N. Singh, Ld. Counsel for applicant/ registered owner
Mr. Manoj Kumar Yadav in person.

No objection to the release of the vehicle bearing registration no.
DL 1LT 1091 (Truck) is tendered on behalf of the IO/ASI Baney Singh.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

Contd...2/-

60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 1LT 1091 (Truck)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 1LT 1091 (Truck)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.



(Aakanksha)

Duty MM/West/Delhi/11.06.2020

FIR No.3170/2020
U/s 379 IPC
PS Rajouri Garden
State Vs. Unknown

11.06.2020

Present: None for the State.

Sh. Mahinder Singh, Ld. Counsel for applicant/ registered owner
Mr. Parteek in person.

No objection to the release of the vehicle bearing registration no.
DL 10 SB 7678 (Activa DLX) is tendered on behalf of the IO/ASI Rajiv.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari,
this Court is of the considered view that the vehicle has to be released as per
the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai
Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the
Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in
case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has
been held that :-

*"59. The valuable articles seized by the police may be released to the
person, who, in the opinion of the Court, is lawfully entitled to claim such
as the complainant at whose house theft, robbery or dacoity has taken
place, after preparing detailed panchnama of such articles; taking
photographs of such articles and a security bond.*

Contd...2/-

60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 10 SB 7678 (Activa DLX)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 10 SB 7678 (Activa DLX)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.



(Aakanksha)

Duty MM/West/Delhi/11.06.2020

FIR No.OD- NG-000515/2020

U/s 379 IPC

PS Nangloi

State Vs. unknown

11.06.2020

Present: None for the State.

Mr. Aslam Khan Malik, Ld. Counsel for the applicant/owner
Md. Ishtiyaque, both in person.

No objection to the release of the article i.e. **mobile phone (MI REDMI- 3S)** is tendered on behalf of the IO/HC Pawan Kumar.

Bill/cash memo has been placed on record.

Application perused. Submissions heard.

This Court is of the considered view that the article in question has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

Contd...2/-



60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. **mobile phone (MI REDMI- 3S)** be released to the applicant/owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the article. It is further directed that the article i.e. **mobile phone (MI REDMI- 3S)** shall be photographed from all the angles and IMEI number be kept on record. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.


(Aakanksha)

Duty MM/West/Delhi/11.06.2020

FIR No.0007494/2020

U/s 379 IPC

PS Nangloi

State Vs. unknown

11.06.2020

Present: None for the State.

Applicant/registered owner Parveen Jain in person.

No objection to the release of the vehicle bearing registration no. DL 8SBH 6465 (Motorcycle Apache 180) is tendered on behalf of the IO/HC Mohinder Singh.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as *Sunder Bhai Ambalal Desai Vs. State of Gujarat*, AIR 2003 SC 638. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as *Manjeet Singh vs. State*, (2014) 214 DLT 646 wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.



Contd...2/-

60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.DL 8SBH 6465 (Motorcycle Apache 180) be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no DL 8SBH 6465 (Motorcycle Apache 180) shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

(Aakanksha)

Duty MM/West/Delhi/11.06.2020

FIR No.431/2020
U/s 392/397/411 IPC & 25/27 Arms Act
PS Paschim Vihar East
State Vs. Mukesh

11.06.2020

Present: None for the State.

Mr. Aslam Khan Malik, Ld. Counsel for the applicant/owner
Md. Firoz, both in person.

No objection to the release of the article i.e. **mobile phone**
(**TECNO black colour**) is tendered on behalf of the IO/SI Neeraj.

Bill/cash memo be placed before the IO concerned.

Application perused. Submissions heard.

This Court is of the considered view that the article in question has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Blai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or decoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

Contd...2/-

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60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. mobile phone (TECNO black colour) be released to the applicant/owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the article. It is further directed that the article i.e. mobile phone (TECNO black colour) shall be photographed from all the angles and IMEI number be kept on record. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.


(Aakanksha)

Duty MM/West/Delhi/11.06.2020